for the year 1982-83, together with the Auditors' Report on the Ac counts and the comments of the Comptroller and Auditor General of India thereon.

(iii) Annual Report and Accounts of the Punjab Poultry Development Corporation Limited, Chandigarh, for the year 1983-84, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above

LPlacej 'n Library. See No. L1-6448; SS for (i) and (ii)].

II. A copy (in English and Hindi) the Ministry of Agriculture (Depart ment of Agriculture and Co-operation 1 Notification No. F. L6(9)/80/Coop/ Legal, dated the 9th September, 1988, publishing the Delhi Co-operative Societies (Amendment) Rules, 1988, section 97 under sub-section (3) of of the Delhi Co-operative Societies Act, 1972.'

[Placed in Library. See No. LT-6764[88].

III. A copy (in English and Hindi) of the Ministry of Agriculture (De partment of Agriculture and Coopera tion) Notification G.S.R. No. 1001, dated the 12th October, 1988, publi shing the Multi-State Co-operative Societies (Registration Membership, Management, Direction and Settle ment of Dispute. Appeal and Revi sion) Amendment Rules, 1988, under subjection (3) of section 109 of the Multi-State Co-operative Societies Act, 198.4. [Placed in Library. See No. I.T-•6763|881.

## I. Report and Accounts (1987-88) of the Central warehousing Corporation, New Delhi and related Papers.

II. Notifications of the Ministry of Food and Civil Supplies (Department of civil supplies) THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINUTER OF INFORMATION BROADCASTING (SHRI H. K. L. BHAGAT): Madan::, I beg to lay on the Table a copy each (in Englii-and Hindi) of the following paper-, under sub-section (11) of section of the Warehousing Corporations Act, 1962:—

Ui (i) Thirty-first Annual Report and Accounts of the Centr Warehousing Corporation, Ne Delhi, for the year 1987-88 together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Corporation

[Placed in Library. See No. LT-6816|88 for (i) and (ii)].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Food and Civil Supplies (Department of Civil Supplies), under section 39 of the Bureau of Indian Standards Act, 1986:—

(i) S.O. No. 740(E)', dated the 4th August, 1988, publishing amendment to Notification of the Bureau of Indian Standards No. S.O. 464 (E), dated the 12th May, 1987.

(ii) S.O. No. 759(E), dated the 16th August, 1988, publishing amen. -ment to Notification of the Bureau of Indian Standards S. O. 464(B)', dated the 12th May, 19S7.

[Placed in Library. Sec No. LT-6552|88 for (i) and (ii)].

(iii) S.O. No. 831(E), dated the 2nd September, 1988, ' publishing amendment to Notification of the Government of India in the Ministry of Food and Civil Supplies (Department of Civil Supplies) No S.O. 278(E), dated the 31st March, 1987.

[Placed in Library. See No. LT 6812 88].

(iv) G.S.R. No. 1033(E). dated the ?6th October, 1988, publishing the Bureau of Indian Standards (Terms

and Conditions of Service of Em-oloyees) Amendment Regulations, 1988.

(v) G.S.R. No. 1034(E) dated the 26th October. 1988, publishing the Bureau of Indian Standards (Re-:ruitmieht to Laboratory Technical Posts) Amendment Regulations, 1988.

(vi) G.S. R. No. 1035(E), dated *the* 26th October, 1988. publishing the Bureau of Indian Standards (Recruitment to Administration. Fin ance and Other Posts) Amendment Regulations, 1988.

[Placed in Library. *See* No. LT-6813 88 for (iv) to (vi)]

(vii) S.O. No. 1010(E), dated the 2nd November, 1988. publishing amendment to Notification of the Bureau of Indian Standards No. S.O. 464(E). dated the 12th May, 1987.

[Placed in Library See No. LT-8612J

## MESSAGE FROM THE LOK SABHA

## The Commissions of Inquiry (Amendment) Bill, 1988

SECRETARY-GENERAL: Madam, 1 have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Commissions of Inquiry (Amendment) Bill, ig88, as passed by Lok Sabha at its sitting held on the 24th November, 1988."

Madam, I lay the Bill on the Table.

## RE: MANHANDLING OF A RAJYA SABHA MEMBER BY T1HAR JAIL OFFICIALS

SHRI DIPEN GHOSH (West Bengal): Madam, Deputy Chairman, yes-

terday you had advised the Minister of Parliamentary Affairs that the Minister of State for Home Affairs should make a statement on the Tihar jail episode. The Minister ot State for Home Affairs, Mr. Santosh Mohan Dev is also present here Would you please inquire what happened? In the meantime. I have seen in the newspapers that the Superintendent of Jail has been asked to enquire but the allegation is against the Deputy Superintendent of Jail. So why the enquiry is not being made by anybody not connected with the jail administration? If the superintendent of Jail enquires into the matter, then, one apprehends that he will be inclined to protect his subordinates. Therefore, the enquiry should be conducted by some official Who is not directly connected with the jail administration.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB) : i have conveyed this to the Home Minister and some enquiry has already started, I am told; and they are coming with some information later.

SHRI SATYA PRAKASH MALA VIYA (Uttar Pradesh): What about j the suspension of the jail officials?

THE DEPUTY CHAIRMAN: process has started. . . . (Interruptions) . Please sit down.

SHRI M. A. BABY (Kerala): Ma-| dam, the whole ;House demanded yesterday that there should be suspension immediately and the friends from the other side have also vociferously de. manded suspension of the officials and I don't understand why the Government is not. taking that step.

SHRI M. M. JACOB: I am told that the enquiry process has already started and we are waiting for some information.

SHRI SATYA PRAKASH MALAVIYA: You mean the process for suspension'?